

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 24.07.2014

The meeting No.16/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.07.2014 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.14/AM-15 for 10.07.2014 and 15/AM-15 for 17.07.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 10.07.2014 and 17.07.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.16/AM-15 dated 24.07.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 16/84-ALC3/2014

MEETING DATE : 24.07.2014

Case No.:2/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:16/84-ALC3/2014 24.07.2014	Status: Approved	
HQ File :01/84/050/00303/AM14/	RLA File :04/24/040/00205/AM14/	Lic.No/Date:0410153908 03.01.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No 46011/103/2013-PC-II, dated 16.07.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dipped Nylon Tyre Cord fabric (N-66)	2,00,000 Kgs.	Nylon 66 Tyre yarn- 1260D & 1680D	1,99,400 Kgs.
			Olboplast - Weft	2200 Kgs.
			Resorcinol	1000 Kgs.
			V.P. Latex	21,000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

Case No.:1/3/84-ALC3/2014

Party Name: KARUR
K.C.P.PACKKAGINGS
LIMITED,

Meet No/Date:16/84-
ALC3/2014
24.07.2014

Status:
Approved

HQ File
:01/84/050/00024/AM15/

RLA File
:32/24/040/00032/AM14/

Lic.No/Date:3210074492
26.03.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/91/2010-PC-II, dated 16.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	FIBC woven fabrics cut pieces made of Polypropylene consisting of polypropylene granules -1,84,000 Kgs. & UV white MB, VE 80014- 3472 Kgs.	1,87,472 Kgs.	Polypropylene Granules UV White Master batch VE80014 (containing not more 20% UV stabilizer)	1,95,040 Kgs. 2% of the PP Resin in the export product (other than lamination/liner)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:2/12/84-ALC3/2014	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred
	HQ File :01/84/C50/00091/AM15/	RLA File :03/95/040/01058/AM14/	Lic.No/Date:0310777139 04.04.2014	Defer Date: 07.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.				

4	Case No.:4/12/84-ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred
	HQ File :01/84/C50/00093/AM15/	RLA File :03/95/040/01055/AM14/	Lic.No/Date:0310777904 10.04.2014	Defer Date: 07.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.				




Case No.:19/10/84-ALC3/2014

Party Name: MAYA EXPORTS
CORPN

Meet No/Date:16/84-
ALC3/2014
24.07.2014

Status:
Approved

HQ File
:01/84/050/00074/AM15/

RLA File
:05/24/040/00004/AM15/

Lic.No/Date:0510384141
16.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width-56"	19,852 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width-56"	48,117 Sq. Meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/10/84-ALC3/2014		Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84-ALC3/2014 24.07.2014	Status: Deferred
HQ File :01/84/050/00073/AM15/		RLA File :05/24/040/00015/AM15/	Lic.No/Date:0510384320 17.04.2014	Defer Date: 07.08.2014
6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. The Committee observed that CAD/CAM of export product provided by the applicant firm and requirement of input for the export product does not match with each other. The Committee after deliberations directed the representative of the applicant firm to provide the amended CAD/CAM for consideration of the proposal. The case stands for re-listing on 07.08.2014.			

Case No.:20/10/84-ALC3/2014		Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84-ALC3/2014 24.07.2014	Status: Approved	
HQ File :01/84/050/00075/AM15/		RLA File :05/24/040/00032/AM15/	Lic.No/Date:0510384880 24.04.2014		
7	Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No	Export Product	Export	Import item	Quantity

		Quantity		allowed
1.	Ladies Skirt made of 100% Polyester lace dyed fabric, GSM-200+/-10%, width-38"	74,995 Nos.	100% Polyester lace dyed fabric, GSM-200+/-10%, width-38"	42,849 Sq. Meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84-ALC3/2014 24.07.2014	Status: Deferred
HQ File :01/84/050/00072/AM15/	RLA File :05/24/040/00047/AM15/	Lic.No/Date:0510385727 05.05.2014	Defer Date: 07.08.2014
<p>8 Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. The Committee after deliberations decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.</p>			

Case No.:1/12/84-ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:16/84-ALC3/2014 24.07.2014	Status: Deferred
HQ File :01/84/050/00090/AM15/	RLA File :04/24/040/00245/AM14/	Lic.No/Date:0410157852 12.05.2014	Defer Date: 21.08.2014
<p>9 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 21.08.2014.</p>			

Case No.:14/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84-ALC3/2014 24.07.2014	Status: Deferred
HQ File :01/84/050/00069/AM15/	RLA File :05/24/040/00078/AM15/	Lic.No/Date:0510386965 20.05.2014	Defer Date: 07.08.2014
<p>10 Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations directed the representative of the applicant firm to provide the sample and pattern of the export product for consideration of the proposal. The case stands for re-listing on 07.08.2014.</p>			




Case No.: 15/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 16/84-ALC3/2014 24.07.2014	Status: Deferred
HQ File :01/84/050/00070/AM15/	RLA File :05/24/040/00077/AM15/	Lic.No/Date: 0510386964 20.05.2014	Defer Date: 07.08.2014

11 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations directed the representative of the applicant firm to provide the sample of the export product for consideration of the proposal. The case stands for re-listing on 07.08.2014.

Case No.: 16/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 16/84-ALC3/2014 24.07.2014	Status: Approved
HQ File :01/84/050/00071/AM15/	RLA File :05/24/040/00076/AM15/	Lic.No/Date: 0510386963 20.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 53% Cotton 42% Polyamide 5% Elastane lace knitted dyed fabric, GSM-155+/-10%, width-61"	5152 Nos.	53% Cotton 42% Polyamide 5% Elastane lace knitted dyed fabric, GSM-155+/-10%, width-61"	9535 Sq. Meters

The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 4/14/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 16/84-ALC3/2014 24.07.2014	Status: Deferred
HQ File :01/84/050/00099/AM15/	RLA File :05/24/040/00104/AM15/	Lic.No/Date: 0510387783 30.05.2014	Defer Date: 07.08.2014

13 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.

14	Case No.:5/14/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 16/84-ALC3/2014 24.07.2014	Status: Deferred
	HQ File :01/84/050/00100/AM15/	RLA File :05/24/040/00103/AM15/	Lic.No/Date:0510387777 30.05.2014	Defer Date: 07.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.				

15	Case No.:3/12/84-ALC3/2014	Party Name: MASTER LINENS INC.,	Meet No/Date: 16/84-ALC3/2014 24.07.2014	Status: Deferred
	HQ File :01/84/050/00092/AM15/	RLA File :32/24/040/00003/AM15/	Lic.No/Date:3210076742 06.06.2014	Defer Date: 21.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 21.08.2014.				

MANUAL AGENDA CASE

(16)

Case No.229	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/301/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410119610 dated 09.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided shipping bills and invoice of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 14.08.2014.

(17)

Case No.230	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/121/AM-11/DES-V
Ratification of input output norms against Advance Authorization No.0410116054 dated 05.08.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.




(18)

Case No.231	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/250/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410119115 dated 23.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

(19)

Case No.232	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.

(20)

Case No.233	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/300/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.

(21)

Case No.234	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/280/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.

(22)

Case No.235	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/281/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.



(23)

Case No.236	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0310446819 dated 17.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination and comments of the DC(MSME). The case stands for re-listing on 21.08.2014.

(24)

Case No.237	M/s Concept Clothing, New Delhi
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/280/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510371162 dated 18.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

(25)

Case No.238	M/s Concept Clothing, New Delhi
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/251/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510370372 dated 06.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

(26)

Case No.239	PC-4 Section, DGFT
NC 16/AM-15, dt. 24.07.2014	File No.01/84/162/059/AM-15/DES-V
Revision of Valuation Addition under Advance Authorization Scheme - reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments on the proposal are still awaited from the technical authorities of Norms Committee-5. The Committee after deliberations decided that the case will be considered by the Norms Committee-5 as and when the requisite comments will be received from the technical authorities of Norms Committee-5.

(27)

Case No.240	M/s Veekay Polycoats Ltd., New Delhi
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510328805 dated 03.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 21.08.2014.



